

**Bail Application No.565/20**

**State Vs. Hira Singh**

**FIR No.79/19**

**U/s. 408 IPC**

**PS : South Campus**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. Rashid Hussain Ld. Counsel for applicant/accused Hira Singh (through Video Conferencing).

Sh. Anil, Ld. Addl. PP for State (through Video Conferencing).

Heard. Perused.

The applicant is on interim protection and vide order dated 24.08.2020 in W.P. © No. 3037/2020 titled as '*Court on its own motion Vs. State & Ors.*, Hon'ble High Court of Delhi has extended interim protection/bail of all accused till 31.10.2020 and thus the interim protection of applicant Hira Singh also stands extended till that date. Accordingly, renotify on **02.11.2020**.

Issue e-notice to IO/SHO to file further status report. E-copy of this order be served upon the IO/SHO and DCP concerned for necessary compliance. Dasti to all concerned.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**

**Roster Judge/ASJ/Special Court POCSO**

**NDD/PHC/ND/16.09.2020/R**

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**Bail Application No.3987/19**  
**State Vs. Suresh Kumar**  
**FIR No.559/19**  
**U/s. 498-A/406/34 IPC**  
**PS : Sagarpur**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. Naresh Kumar Sharma Ld. Counsel for applicant/accused  
Suresh Kumar (through Video Conferencing).  
Sh. Anil, Ld. Addl. PP for State (through Video Conferencing).

Heard. Perused.

The applicant is on interim protection and vide order dated 24.08.2020 in W.P. (C) No. 3037/2020 titled as '*Court on its own motion Vs. State & Ors.*, Hon'ble High Court of Delhi has extended interim protection/bail of all accused till 31.10.2020 and thus the interim protection of applicant Suresh Kumar also stands extended till that date.

Issue e-notice to IO/SHO to file further status report. E-copy of this order be served upon the IO/SHO and DCP concerned for necessary compliance.

Renotify on **02.11.2020**. Dasti to all concerned.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/R**

**2/2**

**At this stage,**

**At 12.56 pm.**

Complainant has appeared and has been informed about the order and the next date of hearing.

Renotify on **02.11.2020.**

**(Ashutosh Kumar)**

**Roster Judge/ASJ/Special Court POCSO**

**NDD/PHC/ND/16.09.2020/R**

**Bail Application No.220/20**  
**State Vs. Ajit Kumar**  
**FIR No.559/19**  
**U/s. 498-A/406/34 IPC**  
**PS : Sagarpur**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Ld. Counsel Sh. Naresh Kumar Sharma for applicant/accused Ajit Kumar (through Video Conferencing).  
Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).  
Heard. Perused.

The applicant is on interim protection and vide order dated 24.08.2020 in W.P. (C) No. 3037/2020 titled as '*Court on its own motion Vs. State & Ors.*, Hon'ble High Court of Delhi has extended interim protection/bail of all accused till 31.10.2020 and thus the interim protection of applicant Ajit Kumar also stands extended till that date.

Issue e-notice to IO/SHO to file further status report. E-copy of this order be served upon the IO/SHO and DCP concerned for necessary compliance.

Renotify on **02.11.2020**. Dasti to all concerned.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/R**

**2/2**

**At this stage,**

**At 12.56 pm.**

Complainant has appeared and has been informed about the order and the next date of hearing.

Renotify on **02.11.2020.**

**(Ashutosh Kumar)**

**Roster Judge/ASJ/Special Court POCSO**

**NDD/PHC/ND/16.09.2020/R**

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**Bail Application No.219/20**  
**State Vs. Kanta Devi**  
**FIR No.559/19**  
**U/s. 498-A/406/34 IPC**  
**PS : Sagarpur**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. Naresh Kumar Sharma Ld. Counsel for applicant/accused  
Kanta Devi (through Video Conferencing).  
Sh. Anil, Ld. Addl. PP for State (through Video Conferencing).  
Heard. Perused.

The applicant is on interim protection and vide order dated 24.08.2020 in W.P. (C) No. 3037/2020 titled as '*Court on its own motion Vs. State & Ors.* Hon'ble High Court of Delhi has extended interim protection/bail of all accused till 31.10.2020 and thus the interim protection of applicant Kanta Devi also stands extended till that date.

Issue e-notice to IO/SHO to file further status report. E-copy of this order be served upon the IO/SHO and DCP concerned for necessary compliance.

Renotify on **02.11.2020**. Dasti to all concerned.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/R**

**2/2**

**At this stage,**

**At 12.56 pm.**

Complainant has appeared and has been informed about the order and the next date of hearing.

Renotify on **02.11.2020.**

**(Ashutosh Kumar)**

**Roster Judge/ASJ/Special Court POCSO**

**NDD/PHC/ND/16.09.2020/R**

**Bail Application No.1211/20**  
**State Vs. Arindham Chaudhari**  
**U/s. 89 Finance Act, 1994**  
**PS : CGST, South**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. R. K. Wadhwa, Ld. Counsel for applicant/accused Arindham Chaudhari (through Video Conferencing).  
Sh. Satish Aggarwal, Ld. SPP for the State (through Video Conferencing).  
Sh. Roshan Lal Saini, Ld. Counsel for Intervener (through Video Conferencing).

Part arguments heard.

At request, renotify on **18.09.2020** for remaining arguments and citation of judgment, if any.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/R**

**Bail Application No.1240/20**  
**State Vs. Saroj**  
**FIR No.719/20**  
**U/s. U/s 328/498A/406/34 IPC**  
**PS : Sagarpur**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Ms. Mumtaz Ahmad, Ld. Counsel for applicant/accused Saroj (through Video Conferencing).  
Sh. Anil, Ld. Addl. PP for State (through Video Conferencing).  
IO SI Joginder (through Video Conferencing).

E-reply has been filed by the IO.

Heard. Perused.

IO undertakes to file further detailed status report including qua the counter version given by Ld. Counsel for applicant and medical opinion with respect to the injuries of the victim.

Renotify on **18.09.2020**.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/R**

**Bail Application No.1241/20**

**State Vs. Balram**

**FIR No.719/20**

**U/s. 328/498A/406/34 IPC**

**PS : Sagarpur**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Ms. Mumtaz Ahmad, Ld. Counsel for applicant/accused Balram  
(through Video Conferencing).

Sh. Anil, Ld. Addl. PP for State (through Video Conferencing).  
IO SI Joginder (through Video Conferencing).

E-reply has been filed by the IO.

Heard. Perused.

IO undertakes to file further detailed status report including qua the counter version given by Ld. Counsel for applicant and medical opinion with respect to the injuries of the victim.

Renotify on **18.09.2020**.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**

**Roster Judge/ASJ/Special Court POCSO**

**NDD/PHC/ND/16.09.2020/R**

**Bail Application No.1507/20**  
**State Vs. Nitin Kumar**  
**FIR No.425/19**  
**U/s. 498A/406/34 IPC**  
**PS : Sagarpur**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. Amit Chaubey, Ld. Counsel for applicant/accused Nitin Kumar (through Video Conferencing).  
Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).

Pursuant to previous order, further e-status report has been filed by the IO.

Heard. Perused.

Ld. Counsel for applicant has submitted that the applicant is ready to return the admitted *istridhan* articles but the complainant is deliberately and malafidely not accepting the same.

In view of the aforesaid submission of Ld. Counsel for applicant, IO may do needful qua return of admitted *istridhan* articles and in case of refusal

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by the complainant, to proceed further as per law. The investigating agency shall also clear its stand qua the remaining disputed *istridhan* articles and as to whether it wants to seek custodial interrogation of the applicant qua recovery of the same.

The applicant was granted interim protection from arrest. Vide order dated 24.08.2020 in W.P.(C) No.3037/2020 titled as '*Court on its own motion Vs. State & Ors.*' of Hon'ble Delhi High Court, the interim protection/bails of all accused have been extended till 31.10.2020, therefore the interim protection of the applicant Nitin Kumar stands extended till that date. Applicant shall continue to join the investigation as and when called by the IO.

Re-notify on **02.11.2020**. Dasti to all concerned.

E-copy of this order be served upon the IO/SHO/DCP concerned to ensure compliance.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/D**

**Bail Application No.1242/20**  
**State Vs. Shiv Rattan @ Pintu**  
**FIR No.585/20**  
**U/s.376D/406/120B/34 IPC**  
**PS : Naraina**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. Sandeep Gupta, Ld. Counsel for applicant/accused Shiv Rattan @ Pintu (through Video Conferencing).  
Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).  
Victim/informant is present pursuant to notice as per Annexure 'A'.  
IO/WASI Usha Rani is present and has filed reply under her signature.

Heard. Perused.

At this stage, at the request of Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn with liberty to move afresh at appropriate stage. Bail application is accordingly disposed of. Dasti to all concerned.

Bail application file be consigned to record room.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/D**

**Bail Application No.1243/20**  
**State Vs. Vikram**  
**FIR No.369/20**  
**U/s. 147/148/149/323/308/506 IPC**  
**PS : Inderpuri**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. D. Patnaik, Ld. Counsel for applicant/accused.  
Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).  
IO/Insp. Pawan Tomar, PS Inderpuri (through Video Conferencing).

E-reply of IO/Insp. Pawan Tomar has been filed.

Heard. Perused.

It is brought to my notice that the chargesheet in the matter has been filed.

At this stage, at the request of Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn with liberty to move afresh before the concerned Ld. Sessions Court where the case will be committed. Bail application is accordingly disposed of. Dasti to all concerned.

Bail application file be consigned to record room.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/D**

**Bail Application No.1244/20**

**State Vs. Jyoti**

**FIR No.695/20**

**U/s. 33/58 Delhi Excise Act**

**PS : Sagarpur**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. Deepak Ghai, Ld. Counsel for applicant/accused (through Video Conferencing).

Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).

E-reply of HC Satish has been filed.

Heard. Perused.

At request of Ld. Counsel for applicant/accused, re-notify on

**18.09.2020.**

**(Ashutosh Kumar)**

**Roster Judge/ASJ/Special Court POCSO**

**NDD/PHC/ND/16.09.2020/D**

**Bail Application No.1239/20**  
**State Vs. Babita**  
**FIR No.434/20**  
**U/s. 392/394/397/411/34 IPC**  
**PS : Inderpuri**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. Deepak Ghai, Ld. Counsel for applicant Babita (through Video Conferencing).

Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).

IO/SI Dinesh Kumar (through Video Conferencing).

E-reply of IO/SI Dinesh Kumar has been filed.

Heard. Perused.

In the reply of the IO, it is mentioned that the name of the applicant is not disclosed in this case but investigation is in progress and if her name is disclosed in this offence, action will be taken up accordingly.

Thus from the aforesaid reply of the IO, it is clear that the applicant is neither an accused nor a suspect as of now. Hence this anticipatory bail

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application is dismissed being premature and is disposed of accordingly. Dasti to all concerned.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/D**

**Bail Application No.1245/20**

**State Vs. Vijay**

**FIR No.695/20**

**U/s. 33/58 Delhi Excise Act**

**PS : Sagarpur**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. Deepak Ghai, Ld. Counsel for applicant/accused (through Video Conferencing).

Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).

E-reply of HC Satish has been filed.

Heard. Perused.

At request of Ld. Counsel for applicant/accused, re-notify on

**18.09.2020.**

**(Ashutosh Kumar)**

**Roster Judge/ASJ/Special Court POCSO**

**NDD/PHC/ND/16.09.2020/D**

**Bail Application No.1246/20**

**State Vs. Bhawna**

**FIR No.284/20**

**U/s. 498A/304B IPC**

**PS : Sarojini Nagar**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. B.L. Madhukar, Ld. Counsel for applicant/accused Bhawna  
(through Video Conferencing).

Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).

Sh. Narender Kumar, Ld. Counsel for complainant (through Video Conferencing).

E-reply of Insp. Narender Singh has been filed.

Heard. Perused.

It is brought to my notice that chargesheet in the matter has been filed. Ld. Counsel for applicant undertakes to ascertain as to when the said chargesheet is likely to be committed to the Court of Sessions. The chargesheet file be summoned.

Issue e-notice to the IO to join the hearing through video conferencing.

E-copy of this order be served upon the IO/SHO/DCP concerned to ensure compliance.

Re-notify on **24.09.2020**. Date is given as per convenience of Ld. Counsels for parties.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/D**

**Bail Application No.1247/20**

**State Vs. Raju**

**FIR No.284/20**

**U/s. 498A/304B IPC**

**PS : Sarojini Nagar**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. B.L. Madhukar, Ld. Counsel for applicant/accused Raju  
(through Video Conferencing).

Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).

Sh. Narender Kumar, Ld. Counsel for complainant (through Video Conferencing).

E-reply of Insp. Narender Singh has been filed.

Heard. Perused.

It is brought to my notice that chargesheet in the matter has been filed. Ld. Counsel for applicant undertakes to ascertain as to when the said chargesheet is likely to be committed to the Court of Sessions. The chargesheet file be summoned.

Issue e-notice to the IO to join the hearing through video conferencing.

E-copy of this order be served upon the IO/SHO/DCP concerned to ensure compliance.

Re-notify on **24.09.2020**. Date is given as per convenience of Ld. Counsels for parties.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/D**

**Bail Application No.1248/20**

**State Vs. Sunita**

**FIR No.284/20**

**U/s. 498A/304B**

**PS : Sarojini Nagar**

**16.09.2020**

*Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present:** Sh. B.L. Madhukar, Ld. Counsel for applicant/accused Sunita  
(through Video Conferencing).

Sh. Anil Kumar, Ld. Addl. PP for State (through Video Conferencing).

Sh. Narender Kumar, Ld. Counsel for complainant (through Video Conferencing).

E-reply of Insp. Narender Singh has been filed.

Heard. Perused.

It is brought to my notice that chargesheet in the matter has been filed. Ld. Counsel for applicant undertakes to ascertain as to when the said chargesheet is likely to be committed to the Court of Sessions. The chargesheet file be summoned.

Issue e-notice to the IO to join the hearing through video conferencing.

E-copy of this order be served upon the IO/SHO/DCP concerned to ensure compliance.

Re-notify on **24.09.2020**. Date is given as per convenience of Ld. Counsels for parties.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ/Special Court POCSO**  
**NDD/PHC/ND/16.09.2020/D**

**File No. VIII/9 & 9A/DZU/2020  
U/s 22, 25 & 29 NDPS Act  
NCB Vs Bablu Bhagwan Dangre**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh. Mukesh Malik, Ld. SPP for NCB through VC.  
Sh Abhay Pandey, Ld. counsel for applicant/accused Bablu  
Bhagwan Dangre through VC.

Ld. counsel for accused submitted that regular bail application of co accused is listed for 29.09.2020 and requested that present application be tagged along with that application.

Accordingly, list this application for reply and arguments along with that bail application on **29.09.2020**.

Copy of the order be uploaded on the website of New Delhi District.

**(Ajay Kumar Jain)  
Spl. Judge, NDPS/N. Delhi  
16.09.2020**

**SC No. 138/2017**  
**U/s 20 (b) (ii) (c), 23 & 29 NDPS Act**  
**NCB Vs Peter Wolledge**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.  
Sh Archit Kaushik, Ld. Counsel for applicant/accused Peter  
Wolledge through VC.

Ld. SPP for NCB requested some time to file reply.

Accordingly, list this application for reply and arguments on

**28.09.2020.**

Copy of the order be uploaded on the website of New Delhi  
District.

**(Ajay Kumar Jain)**  
**Spl. Judge, NDPS/N. Delhi**  
**16.09.2020**

**CA No. 288/17**

**Abhishek Verma Vs Enforcement Directorate**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh. Vikram Kalra, Ld. counsel for appellant through video conferencing.

None for respondent/ED.

Ld. counsel for appellant requested some more time for arguments.

Accordingly, last and final opportunity given for arguments.

List this appeal for arguments on **12.10.2020**.

**(Ajay Kumar Jain)**

**ASJ/N. Delhi**

**16.09.2020**

**At 11.45am**

At this stage, Sh N K Matta, Ld. SPP for respondent/ED has appeared through VC. He is apprised of the next date of hearing i.e. **12.10.2020**.

**(Ajay Kumar Jain)**

**ASJ/N. Delhi**

**16.09.2020**

**File No. VIII/09/9A/DZU/2020**  
**U/s 22/23/24/25/27A r/w section 29 NDPS Act**  
**NCB Vs Taha Toufique**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh. Mukesh Malik, Ld. SPP for NCB through VC.  
Sh Usman Chaudhary, Ld. Counsel for applicant/accused Taha  
Toufique through VC.

Reply not filed.

List this application for reply and arguments on **18.09.2020**.

Copy of the order be uploaded on the website of New Delhi

District.

**(Ajay Kumar Jain)**  
**Spl. Judge, NDPS/N. Delhi**  
**16.09.2020**

NCB Vs Aqyar Khan Shinwari & Ors.  
File No. VIII/30/DZU/2019  
**SC No. 20/2020**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh P C Aggarwal, Ld. SPP for NCB through VC.

Process server IO Praveen Kunderia, NCB, Amritsar, Punjab who executed the process u/s 82 CrPC against accused Ashish @ Rahul is present. His statement regarding execution of process u/s 82 CrPC against accused is recorded separately as CW1, as per which it appears that the process u/s 82 CrPC has been validly executed against accused Ashish @ Rahul. In view of the fact that accused Ashish @ Rahul, despite the proclamation u/s 82 CrPC being issued against him, has not appeared before this court within the stipulated period of 30 days, accused Ashish @ Rahul is hereby declared a “**Proclaimed Offender**”.

Put up for further proceedings on **06.10.2020**.

Copy of the order be uploaded on the website of New Delhi District.

**(Ajay Kumar Jain)**  
**Spl. Judge, NDPS/N. Delhi**  
**16.09.2020**

**FIR No. 210/2019**  
**PS Spl Cell**  
**State Vs Sanjeet Kumar Singh & Anr.**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State  
through video conferencing.

Accused persons namely Sanjeet Kumar Singh and Pradeep  
Kumar Yadav are produced from JC and appeared through VC.  
Sh D K Pandey, Ld. counsel for accused Sanjeet Kumar Singh  
through VC.

Sh S A Khan, Ld. LAC for accused Pradeep Kumar Yadav  
through VC.

At request, list the matter for arguments on charge on  
**24.09.2020**. Jail superintendent is directed to produce accused persons  
namely Sanjeet Kumar Singh and Pradeep Kumar Yadav through VC at  
11am on the said date.

Copy of the order be sent to accused persons in jail and jail  
superintendent for compliance as well as on [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in).

Copy of the order be uploaded on the website of New Delhi  
District.

**(Ajay Kumar Jain)**  
**Spl. Judge, NDPS/N. Delhi**  
**16.09.2020**

**FIR No. 52/2013**  
**PS Spl Cell**  
**State Vs Vinod Kumar & Ors.**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State  
through video conferencing.

Accused persons namely Vinod Kumar, Moosa Koya KP and  
Umar Farooq are produced from JC through VC.

Sh Y K Saxena, Ld. Counsel for accused Moosa Koya KP and  
Umar Farooq through VC.

Sh S A Khan, Ld. counsel for accused Vinod Kumar through  
VC.

Further part arguments heard.

Put up for remaining arguments on **19.09.2020**. Jail  
superintendents are also directed to produce accused persons namely  
Moosa Koya KP, Ummar Farook Badaje and Vinod Kumar through VC on  
said date at 11am. Copy of this order be sent to respective jail  
superintendents for compliance.

Copy of the order be uploaded on the website of New Delhi  
District.

**(Ajay Kumar Jain)**  
**Spl. Judge, NDPS/N. Delhi**  
**16.09.2020**

**FIR No. 40/2015**  
**PS Spl Cell**  
**U/s 21, 22, 29, 61 NDPS Act**  
**State Vs Rampal & Ors.**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State  
through video conferencing.  
Sh Shadman Ali, Ld. counsel for applicant/accused Shakir Ali  
(on interim bail) through VC.

Ld. counsel for accused submitted that vide order dated 05.09.2020, this court has released the medical documents of accused, but when the accused was in custody, the MRI of his brain was conducted at GB Pant hospital on 19.06.2020, however the said original MRI is not sent by the jail authorities and surgery of brain tumor is not possible in absence of the original MRI report (Film).

Heard. Considering the submissions, the jail superintendent is directed to send the original MRI report/Film dated 19.06.2020 done at GB Pant hospital by the next date of hearing i.e. 22.09.2020.

List this application for sending of report on **22.09.2020**. Copy of the order be sent to jail superintendent for compliance.

Copy of the order be uploaded on the website of New Delhi District.

**(Ajay Kumar Jain)**  
**Spl. Judge, NDPS/N. Delhi**  
**16.09.2020**

**SC No. 9589/16**  
**NCB Vs Mark Paul Obioma**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.  
Sh Bhanu Kaushik along with Sh Hasim Alam, Ld. counsels for  
applicant/accused Mark Paul Obioma through VC.

Part arguments heard.

List this application for further arguments on **18.09.2020**.

Copy of the order be uploaded on the website of New Delhi

District.

**(Ajay Kumar Jain)**  
**Spl. Judge, NDPS/N. Delhi**  
**16.09.2020**

**SC No. 9051/16**  
**NCB Vs Mahavir Singh & Ors.**

16.09.2020

**Matter heard through video conferencing.**

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.  
Both accused persons are on bail but absent.

It appears that accused persons are not aware about the present date of hearing due to lockdown.

Accordingly, notice be sent to accused persons as well as to their sureties to be served through IO for the next date of hearing.

List this matter for further proceedings on **19.10.2020**. Asstt Ahlmad is directed to send the copy of this order to accused persons through e-mail and also to intimate them on their mobile phones. Ld. counsel for accused persons be also intimated about the present proceedings.

Copy of the order be uploaded on the website of New Delhi District.

**(Ajay Kumar Jain)**  
**Spl. Judge, NDPS/N. Delhi**  
**16.09.2020**

**NCB Vs. Unknown**

<b>Crime File No.</b>	VIII/22/DZU/2018,	VIII/32/DZU/2009,
VIII/35/DZU/2009,	VIII/2/DZU/2010,	VIII/3/DZU/2010,
VIII/13/DZU/2010,	VIII/14/DZU/2010,	VIII/17/DZU/2010,
VIII/19/DZU/2010,	VIII/20/DZU/2010,	VIII/23/DZU/2010,
VIII/27/DZU/2010,	VIII/28/DZU/2010,	VIII/27/DZU/2011,
VIII/31/DZU/2010,	VIII/34/DZU/2010,	VIII/32/DZU/2010,
VIII/37/DZU/2010,	VIII/38/DZU/2010,	VIII/39/DZU/2010,
VIII/40/DZU/2010,	VIII/2/DZU/2011,	VIII/3/DZU/2011,
VIII/5/DZU/2011,	VIII/8/DZU/2011,	VIII/17/DZU/2011,
VIII/20/DZU/2011,	VIII/23/DZU/2011,	VIII/25/DZU/2011,
VIII/28/DZU/2011,	VIII/31/DZU/2011,	VIII/34/DZU/2011 ,
VIII/35/DZU/2011,	VIII/38/DZU/2011,	VIII/09/DZU/2012,
VIII/10/DZU/2012 ,	VIII/11/DZU/2012,	VIII/12/DZU/2012,
VIII/13/DZU/2012,	VIII/14/DZU/2012,	VIII/18/DZU/2012,
VIII/33/DZU/2012,	VIII/08/DZU/2013.	

16.09.2020

Present: Sh. P C Aggarwal, Ld. SPP for NCB through VC.

These are applications u/s 52A r/w section 63(2) NDPS Act for closure of case and confiscation and disposal of case property, sample and concealing material filed on behalf of NCB.

Ld. SPP submits that in the abovementioned cases, contraband was recovered from a parcel(s) which were seized under the provisions of NDPS Act. During investigation, despite best efforts, the sender could not be located and investigation of present case was closed. He further submits that since investigation has been closed, the recovered contraband, samples, concealing material, etc may be confiscated to NCB/State in order for the same to be disposed off.

Heard. Record perused. Since investigation of present case has been closed and whereabouts of sender is not traceable hence, closure of investigation accepted and case property, samples, concealing material, etc are confiscated to NCB/State and same be disposed of as per rules.

Copy of the order be given dasti and also uploaded on the website of Delhi District Court.

**(Ajay Kumar Jain)**  
**Spl. Judge, NDPS/N. Delhi/16.09.2020**